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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CO.PET. 991/2016

IN THE MATTER OF HCL TECHNOLOGIES LTD Petitioner
Through Mr. Arun Bhardwaj, Sr. Adv. with Mr.
Gyanendra Verma, Ms. Shikha Tandon
and Ms. Saarpika Biswal, Advs.
versus

.....
Through Ms. Aparna Mudiam, AROC for RD
Mr. Rajiv Bahl, Adv. for the OL
.... Respondent

CORAM:
HON'BLE MR. JUSTICE SIDDHARTH MRIDUL

ORDER
% **07.10.2016**

Co. Appl. No. 3975/2016 (for exemption)

Exemption allowed subject to all just exceptions.

The application is disposed of accordingly.

CO.PET. 991/2016

The present is a second motion petition under Sections 391 to 394 of the Companies Act, 1956, in connection with the scheme of amalgamation, in respect of which order in the application for first motion was passed by this Court on 3rd August, 2016 in Co. Appl. (M) No. 100/2016.

Issue notice.

Ms. Aparna Mudiam, learned Assistant Registrar of Companies accepts notice on behalf of the Regional Director.

Mr. Rajiv Bahl, learned counsel accepts notice on behalf of the Official Liquidator.

Let a copy of complete set of petition paper book be furnished to the Office of Registrar of Companies, Regional Director and Official Liquidator

during the course of the day.

Let the response/report to the present petition be filed by the Official Liquidator as well as the Regional Director within a period of six weeks from today with an advance copy to counsel for the petitioner, who may file rejoinder thereto, if any, before the next date of hearing.

The petitioner shall publish the notice of the hearing in newspapers “The Statesman” (English edition) and “Veer Arjun” (Hindi edition). Notice of hearing shall also be uploaded on the website of the petitioner as also on the website of the Ministry of Corporate Affairs. For this purpose, the petitioner shall supply a copy of the advertisement to be published, to the Regional Director.

Re-notify on 12th December, 2016.

SIDDHARTH MRIDUL, J

OCTOBER 07, 2016

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